



KARNATAKA LOKAYUKTA

No.UPLOK-2/DE.355/2016/ARE-9

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560 001.
Dated 30.12.2021.

RECOMMENDATION

Sub:- Departmental inquiry against Shri L.Sathish Kumar,
the then Range Forest Officer (Retired) Madhugiri,
Tumkur District - reg.

Ref:- 1) Government Order No.FEE 116 FDE 2016 dated
30.08.2016 and corrigendum dated 26.07.2017.

2) Nomination order No. UPLOK-
2/DE.355/2016 dated 07.09.2016 and
corrigendum dt.19.8.2017 of Upalokayukta,
State of Karnataka.

3) Inquiry report dated 23.12.2021 of
Additional Registrar of Enquiries-9, Karnataka
Lokayukta, Bengaluru.

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The Government by its order dated 30.08.2016 and  
corrigendum dated 26.07.2017 initiated the disciplinary  
proceedings against Shri L.Sathish Kumar, the then Range  
Forest Officer (Retired) Madhugiri, Tumkur District,  
[hereinafter referred to as Delinquent Government Official, for

short as 'DGO'] and entrusted the departmental inquiry to this Institution.

2. This Institution by Nomination Order No. UPLOK-2/DE.355/2016 dated 07.09.2016 and corrigendum dt.19.8.2017, nominated Additional Registrar of Enquiries-9, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct departmental inquiry against DGO for the alleged charge of misconduct, said to have been committed by him.

3. The DGO was tried for the charge of illegally trying to evict the complainant from the possession of the land granted to him by the Forest Department and thereby committed misconduct.

4. The Inquiry Officer (Additional Registrar of Enquiries- 9) on proper appreciation of oral and documentary evidence has held that, the above charge against the DGO Shri L.Sathish Kumar, the then Range Forest Officer (Retired) Madhugiri, Tumkur District, is 'not proved'.

5. On re-consideration of report of inquiry and all other materials on record, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Enquiry Officer and exonerate DGO Shri L.Sathish Kumar, the then Range Forest Officer (Retired) Madhugiri, Tumkur District, of the charges leveled against him.

6. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

*B.S. Patil* 30/12/21  
**(JUSTICE B.S.PATIL)**  
Upalokayukta,  
State of Karnataka.



**KARNATAKA LOKAYUKTA**

NO:UPLOK-2/DE/355/2016/ARE-9

M.S.Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru - 560 001.  
Date: 23.12.2021

**:: ENQUIRY REPORT ::****:: Present ::****(PUSHPAVATHI.V)****Additional Registrar of Enquiries -9  
Karnataka Lokayukta,  
Bengaluru**

Sub: Departmental Enquiry against Sri. L.Sathish  
Kumar, Assistant Conservator of Forests (Retd)  
Madhugiri Sub Division, Tumkur District - Reg.

Ref: 1. G.O.No. AaPaGe 116 AaEV 2016 dated: 30.8.2016  
and corrigendum dated: 26.7.2017.

2. Nomination Order No: UPLOK-2/DE/355/2016/ARE-  
9 Bangalore dated: 7.9.2016 and corrigendum dated:  
19.8.2017 of Hon'ble Upalokayukta-2

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This Departmental Enquiry is initiated against Sri.  
L.Sathish Kumar, Assistant Conservator of Forests (Retd)  
Madhugiri Sub Division, Tumkur District (hereinafter referred  
to as the Delinquent Government Official for short "DGO").

2. In pursuance of the Government Order cited above at  
reference No.2, Hon'ble Upalokayukta vide order dated  
7.9.2016 and dated: 19.8.2017 cited above at reference No.2  
has nominated Additional Registrar of Enquiries-9 (in short  
ARE-9) to issue Articles of charges and to conduct the inquiry  
against the aforesaid DGO.

23.12.2021

3. This Authority (ARE-9) has issued the Articles of charges, Statement of imputations of misconduct, list of witnesses proposed to be examined in support of the charges and list of documents proposed to be relied in support of the charges.

4. The Article of charges issued by the ARE-9 against the DGO is as under :

**ANNEXURE-I**  
**CHARGE**

2) ಆ.ಸ.ನೌ- ಶ್ರೀ.ಎಲ್.ಸತೀಶ್ ಕುಮಾರ್, ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ(ನಿವೃತ್ತ), ಮಧುಗಿರಿ ಉಪ ವಿಭಾಗ, ತುಮಕೂರು ಜಿಲ್ಲೆ ಇಲ್ಲಿ ಕರ್ತವ್ಯ ನಿರ್ವಹಿಸುತ್ತಿದ್ದಾಗ ಮಧುಗಿರಿ ಪಟ್ಟಣದ ಸ. ನಂ: 50ರಲ್ಲಿ ಪ.ಜಾ/ಪ.ಪಂಗಡದ ಜನಾಂಗದವರು ಕಾಡಿನಲ್ಲಿ ಗುಡಿಯೊಪ್ಪ ಎಂದು ನಾಮಕರಣ ಮಾಡಿಕೊಂಡು ಮನೆ ಕಟ್ಟಿಕೊಂಡು 7 ಜನರಾದ (1) ವೆಂಕಟಮ್ಮ 2) ಬೀಮಯ್ಯ 3) ವೆಂಕಟಪ್ಪ 4) ಪುಟ್ಟಯಲ್ಲಮ್ಮ 5) ಅಂಜಲಮ್ಮ 6) ನಾರಪ್ಪ 7) ಪಾಪಮ್ಮ ಇವರು 1960ರಿಂದ ವಾಸವಾಗಿರುತ್ತಾರೆ. ಇವರು 1960ರಿಂದ ಇಲ್ಲಿಯವರೆಗೆ ಬಗರ್ ಹುಕುಂ ಸಾಗುವಳಿ ಮಾಡುತ್ತಾ ಆದೇಶ ಸಂ: ಎಲ್.ಎನ್.ಡಿ.ಆರ್.ಯು.ಸಿ.ಆರ್-1209/91-92 ಪ್ರಕಾರ ಟಿ.ಟಿ. ಕಟ್ಟಿರುತ್ತಾರೆ. ಇವರು 18.9.1991ರಲ್ಲಿ ತಹಶೀಲ್ದಾರ್ ರವರಿಗೆ ಬಗರ್ ಹುಕುಂಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಬಗರ್ ಹುಕುಂ ಕಮಿಟಿ ದಿ: 3.3.1999ರಲ್ಲಿ ಮಂಜೂರು ಮಾಡಿರುತ್ತದೆ. ಇವರೆಲ್ಲರಿಗೂ ಸಾಗುವಳಿ ಚೀಟಿ ನೀಡಿರುತ್ತಾರೆ. ಈ ಸರ್ವೆ ನಂ: 50ರಲ್ಲಿ ನಕ್ಷೆಯ ಪ್ರಕಾರ 276ಎಕರೆ 14 ಗುಂಟೆ ಜಮೀನಿದ್ದು ಇದರಲ್ಲಿ 228ಎಕರೆ 12 ಗುಂಟೆ, ಜಮೀನು ಮಾತ್ರ ಅರಣ್ಯ ಇಲಾಖೆಗೆ ಸೇರಿರುತ್ತದೆ. ಇದರಲ್ಲಿ ಇನ್ನು 48 ಎಕರೆ, 2ಗುಂಟೆ, ಜಮೀನು ಉಳಿದಿದ್ದು ಇದರಲ್ಲಿ 25ಎಕರೆ, ಮಾತ್ರ ಮಂಜೂರು ಮಾಡಿದ್ದು, ಇನ್ನು 23 ಎಕರೆ, 2 ಗುಂಟೆ, ಕರಾಬು ಜಮೀನು ಉಳಿದಿರುತ್ತದೆ. ಅರಣ್ಯ ಇಲಾಖೆ ನೋಟಿಫಿಕೇಷನ್ ಸಂ:ಜಿ:1661/60/ಎಫ್.ಡಿ./ಎಫ್/3895 ದಿ. 31-8-1998ರ ಪ್ರಕಾರ 228 ಎಕರೆ 12 ಗುಂಟೆ, ಮೀಸಲು ಅರಣ್ಯ ಎಂದು ಘೋಷಿಸಿದೆ ಆದರೆ

23.12.2016

ಅರಣ್ಯ ಇಲಾಖೆಯವರು ಮಂಜೂರು ಮಾಡಿದ ಜಮೀನು ಅರಣ್ಯ ಇಲಾಖೆಗೆ ಸೇರಿದೆಯೆಂದು ದೂರುದಾರರಾದ ಹನುಮಂತರಾಯಪ್ಪ ಇವರನ್ನು ಒಕ್ಕಲೆಬ್ಬಿಸಲು ಪ್ರಯತ್ನಿಸಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿರುವುದರಿಂದ ಆ.ಸ.ನೌ.ರಾದ ನೀವು ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ನಿಮ್ಮ ಕರ್ತವ್ಯ ನಿರ್ವಹಣೆಯಲ್ಲಿ ನಿಷ್ಠೆ ಇಲ್ಲದೆ ಹಾಗೂ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ 1966ರ 3(1) (i) to (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಮಾಡಿರುತ್ತೀರಿ.

### ANNEXURE-2

### STATEMENT OF IMPURATIONS OF MISCONDUCT

ಶ್ರೀ.ಪುಟ್ಟರಾಜು ಬಿನ್ ಲೇ:: ಹನುಮಂತರಾಯಪ್ಪ, ದರ್ಗ ರೋಡ್ 4ನೇ ಬ್ಲಾಕ್ ಮಧುಗಿರಿ ತುಮಕೂರು ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಕರೆಯಲ್ಪಡುತ್ತಾರೆ) ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಶ್ರೀ.ಎಲ್.ಸತೀಶ್ ಕುಮಾರ್, ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ(ನಿವೃತ್ತ), ಮಧುಗಿರಿ ಉಪ ವಿಭಾಗ, ತುಮಕೂರು ಜಿಲ್ಲೆ ಇವರು ವಿರುದ್ಧ ಅಧಿಕಾರ ದುರುಪಯೋಗ ಬಗ್ಗೆ ನೀಡಿದ ದೂರನ್ನು, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆಯ ಕಲಂ 9ರ ಅಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದಿದೆ.

ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ:- ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನಲ್ಲಿ ಮಧುಗಿರಿ ಪಟ್ಟಣದ ಸ. ನಂ: 50ರಲ್ಲಿ ಪ.ಜಾ/ಪ.ಪಂ.ದ ಜನಾಂಗದವರು ಕಾಡಿನಲ್ಲಿ ಗುಡಿಯೊಪ್ಪ ಎಂದು ನಾಮಕರಣ ಮಾಡಿಕೊಂಡು ಮನೆ ಕಟ್ಟಿಕೊಂಡು 7 ಜನರಾದ (1) ವೆಂಕಟಮ್ಮ 2) ಬೀಮಯ್ಯ 3) ವೆಂಕಟಪ್ಪ 4) ಪುಟ್ಟಯಲ್ಲಮ್ಮ 5) ಅಂಜಲಮ್ಮ 6) ನಾರಪ್ಪ 7) ಪಾಪಮ್ಮ ಇವರು 1960ರಿಂದ ವಾಸವಾಗಿರುತ್ತಾರೆ. ಇವರು 1960ನೇ ಇಸವಿಯಿಂದ ಇಲ್ಲಿ ಬಗರ್ ಹುಕ್ಕುಂ ಸಾಗುವಳಿ ಮಾಡುತ್ತಾ ಆದೇಶ ಸಂ: ಎಲ್.ಎನ್.ಡಿ.ಆರ್. ಯು.ಸಿ.ಆರ್ 1209/91-92 ಪ್ರಕಾರ ಟಿ.ಟಿ. ಕಟ್ಟಿರುತ್ತಾರೆ. ಇವರು 18.9.1991ರಲ್ಲಿ ತಹಶೀಲ್ದಾರ್ ರವರಿಗೆ ಬಗರ್ ಹುಕ್ಕುಂಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು, ಬಗರ್ ಹುಕ್ಕುಂ ಕಮಿಟಿ ದಿ: 3.3.1999ರಲ್ಲಿ ಮಂಜೂರು ಮಾಡಿರುತ್ತದೆ. ಇವರೆಲ್ಲರಿಗೂ ಸಾಗುವಳಿ ಚೀಟಿ ನೀಡಿರುತ್ತಾರೆ.

23.12.2016

ಈ ಸ. ನಂ; 50ರಲ್ಲಿ ನಕ್ಷೆಯ ಪ್ರಕಾರ 276ಎ., 14 ಗು., ಜಮೀನಿದ್ದು ಇದರಲ್ಲಿ 228ಎ., 12 ಗು., ಜಮೀನು ಮಾತ್ರ ಅರಣ್ಯ ಇಲಾಖೆಗೆ ಸೇರಿರುತ್ತದೆ. ಇದರಲ್ಲಿ ಇನ್ನು 48 ಎಕರೆ, 2 ಗಂಟೆ., ಜಮೀನು ಉಳಿದಿದ್ದು ಇದರಲ್ಲಿ 25ಎ., ಮಾತ್ರ ಮಂಜೂರು ಮಾಡಿದ್ದು, ಇನ್ನು 23 ಎ., 2ಗು., ಕರಾಬು ಜಮೀನು ಉಳಿದಿರುತ್ತದೆ. ಅರಣ್ಯ ಇಲಾಖೆ ನೋಟಿಫಿಕೇಷನ್ ಸಂ: ಜಿ: 1661/60 ಎಫ್.ಡಿ./ಎಫ್/3895ರ ಪ್ರಕಾರ 228., 12 ಗು., ಮೀಸಲು ಅರಣ್ಯ ಎಂದು ಗೋಷಿಸಿದ ಆದರೆ ಅರಣ್ಯ ಇಲಾಖೆಯವರು ಮಂಜೂರು ಮಾಡಿದ ಜಮೀನು ಅರಣ್ಯ ಇಲಾಖೆಗೆ ಸೇರಿದ್ದು ಅಂತ ಹಿಂಸೆ ಕೊಡುತ್ತಿದ್ದು ಆದ್ದರಿಂದ ಇದನ್ನು ತಡೆಗಟ್ಟಬೇಕೆಂದು ಕೇಳಿಕೊಂಡಿದ್ದಾರೆ.

ಸದರಿ ಜಮೀನಿನ ಸಂಪೂರ್ಣ ವಿವರಣೆಯನ್ನು ತಿಳಿಯಲು ತಹಶೀಲ್ದಾರ್ ಮಧುಗಿರಿ ಇವರಿಗೆ ವರದಿ ನೀಡಲು ಆದೇಶಿಸಿದ್ದು, ಅವರು ದಿ: 18.12.2015ರಂದು ಸಲ್ಲಿಸಿದ ತಮ್ಮ ವರದಿಯಲ್ಲಿ ಸ. ನಂ: 50ರ ಪ್ರಸ್ತುತ ಪಹಣಿ ಹಾಗೂ ಹಕ್ಕು ಬದಲಾವಣೆ ಪರಿಶೀಲಿಸಲಾಗಿ ಎಂ.ಆರ್. ನಂ: 6/2002-03 ದಿ: 8.4.2003ರಂತೆ ಕ್ಷೇತ್ರ 276ಎ., 14ಗು., ಅರಣ್ಯ ಇಲಾಖೆ ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಎಂದು ನಮೂದಾಗಿರುತ್ತದೆ. 2001-02ರಲ್ಲಿ ಪಹಣಿಯ ಕಲಂ ನಂಬರ್ 9ರಲ್ಲಿ ಸ್ಟೇಸ್ ಫಾರೆಸ್ಟ್ ಎಂದು ನಮೂದಾಗಿರುತ್ತದೆ. 1968-69 ರಿಂದ 2000-2001 ರವರೆಗಿನ ಕೈಬರಹದ ಪಹಣಿಗಳಲ್ಲಿ ಕಲಂ ನಂ: 9ರಲ್ಲಿ ಸ್ಟೇಸ್ ಫಾರೆಸ್ಟ್ ಎಂದು ನಮೂದಾಗಿರುತ್ತದೆ. ದಿ: 15.1.2015ರಂದು ತಾವು ಮೋಜಣಿ ಇಲಾಖೆಯವರೊಂದಿಗೆ ಸ್ಥಳ ತನಿಖೆ ಮಾಡಲಾಗಿ ಅರ್ಜಿದಾರರು ಸ. ನಂ: 50ರಲ್ಲಿ ಅನುಭವದಲ್ಲಿದ್ದೇವೆ ಎಂದು ಹೇಳುವ ಜಾಗದಲ್ಲಿ ಅರಣ್ಯ ಇಲಾಖೆಯವರು ಬೆಳೆಸಿದ 13-14 ವರ್ಷದ ಹುಣಸೇ ತೋಪು ಕಂಡುಬರುತ್ತದೆ. ದೂರುದಾರರಿಗೆ ವಿತರಿಸಿದ ಸಾಗುವಳಿ ಚೀಟಿಯಲ್ಲಿ ಸಹಿ ಮಾಡಿದ ಅಂದಿನ ತಹಶೀಲ್ದಾರ್ ಮೈಲಾರಪ್ಪ ನವರು ಮರಣ ಹೊಂದಿರುತ್ತಾರೆ. ಆ ಅವಧಿಯಲ್ಲಿ ವಿತರಿಸಿದ ಸಾಗುವಳಿ ಚೀಟಿಗಳು ನಕಲಿಯಾಗಿದೆ ಎಂದು ಬಡವನಹಳ್ಳಿ ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ಪ್ರಕರಣ ಸಂ: 55/2014ಅಂತ ಸುಮಾರು 29ಕ್ಕು ಹೆಚ್ಚು ಅಧಿಕಾರಿ ಮತ್ತು ಸಿಬ್ಬಂದಿಗಳ ಪ್ರಕರಣ ದಾಖಲು ಆಗಿರುತ್ತದೆ. ಅಲ್ಲದೆ ವಿಚಾರಣೆಗಾಗಿ ನೇಮಿಸಲಾದ ವಿಶೇಷ ತನಿಖಾ ತಂಡ ಎಲ್ಲಾ ಮೂಲ ದಾಖಲೆಗಳನ್ನು ಮುಟ್ಟುಗೋಲು ಹಾಕಿಕೊಂಡು ತಮ್ಮ ವಶಕ್ಕೆ ಪಡೆದುಕೊಂಡಿರುತ್ತಾರೆ. ಸಾಗುವಳಿ ಚೀಟಿಯ ಸತ್ಯಾಸತ್ಯತೆ ತಿಳಿಯಲು ಸದರಿ ಮೂಲ ದಾಖಲೆಗಳನ್ನು ವಾಪಸ್ಸು ನೀಡುವವರೆಗೆ ಸಾಧ್ಯವಾಗುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ಸ. ನಂ: 50 ಕ್ಷೇತ್ರ 276ಎ., 14ಗು., ಸಂಪೂರ್ಣ ಜಮೀನು ಅರಣ್ಯ

23.12.2015



ಇಲಾಖೆಗೆ ಒಳಪಡುತ್ತದೆಯೇ ಅಥವಾ ದೂರುದಾರರು ಅನುಭವದಲ್ಲಿರುವ ಸ್ಥಳವು ಅವರಿಗೆ ಸಂಬಂಧಪಡುತ್ತದೆಯೇ ಎಂಬುವುದು ಪೂರ್ಣ ದಾಖಲಾತಿಗಳೊಂದಿಗೆ ಜಂಟಿ ಮೋಜಿನಿ ಕಾರ್ಯ ನಡೆಸಿ ಹದ್ದುಬಸ್ತು ನಿಗದಿಪಡಿಸಿಕೊಂಡಾಗ ತಿಳಿಯುತ್ತದೆ ಅಂತ ತಮ್ಮ ವರದಿ ನೀಡಿದ್ದಾರೆ.

ಆಸನಾ ರರು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯಲ್ಲಿ ಮಧುಗಿರಿ ಗ್ರಾಮದ ರಿ.ಸ. ನಂ: 50 ಕ್ಷೇತ್ರ 276ಎ., 14 ಗು., ಜಮೀನು ಮೀಸಲು ಅರಣ್ಯ ಪ್ರದೇಶಕ್ಕೆ ಸೇರಿದ್ದು ಇರುತ್ತದೆ. ಅರಣ್ಯ ಭೂಮಿಯನ್ನು ಒತ್ತುವರಿ ಮಾಡಿರುವ ದೂರುದಾರರ ವಿರುದ್ಧ ಅರಣ್ಯ ಮೊ. ಸಂ: 31/2004-05 ಅಂತ ಪ್ರಕರಣ ದಾಖಲಾಗಿದ್ದು, ಅದು ಇನ್ನು ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಬಾಕಿ ಇರುತ್ತದೆ. ಆದ್ದರಿಂದ ಈ ಬಗ್ಗೆ ಪ್ರಕರಣ ಇದ್ದು ತರ್ವಾಗುವವರೆಗೆ ಈ ಅರಣ್ಯ ಭೂಮಿಯಲ್ಲಿ ಅರಣ್ಯೇತರ ಚಟುವಟಿಕೆಗಳಿಗೆ ಅವಕಾಶ ನೀಡಬಾರದೆಂದು ಆಕ್ಷೇಪಣೆ ಸಲ್ಲಿಸಿದ್ದಾರೆ.

ದೂರುದಾರರು ತಮ್ಮ ಪ್ರತ್ಯುತ್ತರದಲ್ಲಿ ದೂರಿನಲ್ಲಿನ ವಿಷಯಗಳನ್ನು ಪುನರ್ ಉಚ್ಚರಿಸಿದ್ದು, ತಾವು ಪ.ಜಾ/ಪ.ಪಂ ಕ್ಕೆ ಸೇರಿದವರಿಂದ ಅರಣ್ಯ ಇಲಾಖೆಯವರು ತಮ್ಮ ಮೇಲೆ ದೌರ್ಜನ್ಯ ನಡೆಸಿದ್ದು, ಆದ್ದರಿಂದ ತಮನ್ನು ಸದರಿ ಜಮೀನಿನಿಂದ ಒಕ್ಕಲೆಬ್ಬಿಸದಂತೆ ಸೂಕ್ತ ನ್ಯಾಯ ದೊರಕಿಸಿಕೊಡಲು ಕೇಳಿಕೊಂಡಿದ್ದಾರೆ.

ದೂರುದಾರರು ಹಾಜರುಪಡಿಸಿದ ದೂರು ಮತ್ತು ದಾಖಲಾತಿಗಳು, ತನಿಖಾಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿದ ವರದಿ, ಆಕ್ಷೇಪಣೆ ಮತ್ತು ದಾಖಲಾತಿಗಳು, ಮತ್ತು ಪ್ರತ್ಯುತ್ತರ ಮತ್ತು ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಮಧುಗಿರಿ ಗ್ರಾಮದ ಸ. ನಂ: 50 ಒಟ್ಟು ಕ್ಷೇತ್ರ 276 ಎ., 14 ಗು., ಯಲ್ಲಿ ದೂರುದಾರರು ತಾವು ಅನುಭವದಲ್ಲಿದ್ದೇವೆ ಎಂದು ಹೇಳುತ್ತಿರುವ ಕ್ಷೇತ್ರ 25ಎ., ಬಗ್ಗೆ ಈಗ ಅರಣ್ಯ ಇಲಾಖೆಯವರು ಸದರಿ ಜಮೀನು ತಮಗೆ ಸೇರಿದ್ದು ಅಂತ ಹೇಳುತ್ತಿದ್ದು, ಅದನ್ನು ಪುಷ್ಟಿಕರಿಸಲು 2012-13ನೇ ಸಾಲಿನ ಪಹಣಿ ಪತ್ರಿಕೆ ಹಾಜರುಪಡಿಸಿದ್ದಾರೆ. ಅದರ ಕಲಂ ನಂ: 9 ಮತ್ತು 12 ರಲ್ಲಿ ಅರಣ್ಯ ಇಲಾಖೆ ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಎಂದು ನಮೂದಾಗಿರುತ್ತದೆ. ಇದರೊಂದಿಗೆ ಫೋಟೋ ಹಾಜರುಪಡಿಸಿದ್ದು ಅದರಲ್ಲಿ ಗಿಡ ಮರಗಳು ಕಂಡುಬರುತ್ತದೆ.

ತನಿಖಾಧಿಕಾರಿಗಳಾದ ತಹಶೀಲ್ದಾರ್ ಮಧುಗಿರಿ ರವರು ತಮ್ಮ ವರದಿಯಲ್ಲಿ ದಾಖಲೆಗಳ ಪ್ರಕಾರ ಸಂಪೂರ್ಣ ಜಮೀನು ಅರಣ್ಯ ಇಲಾಖೆಗೆ ಸೇರಿದ್ದು ಆದರೆ ಅದರಲ್ಲಿ ದೂರುದಾರರು ಅನುಭವದಲ್ಲಿದ್ದೇವೆ ಎಂದು ಹೇಳುವ ಜಮೀನು

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ಅರಣ್ಯ ಪ್ರದೇಶಕ್ಕೆ ಸೇರಿದೆಯೇ ಹೇಗೆ ಎಂದು ತಿಳಿಯಲು ಜಂಟಿ ಸರ್ವೆ ಅಗತ್ಯವಾಗಿದೆ ಎಂದು ಅಭಿಪ್ರಾಯಪಟ್ಟಿದ್ದಾರೆ. ತಮ್ಮ ವರದಿಯೊಂದಿಗೆ ಅವರು 1968 ರಿಂದ 2015-16 ರವರೆಗಿನ ಪಹಣಿ ಪತ್ರಿಕೆಗಳನ್ನು ಸಲ್ಲಿಸಿದ್ದು ಇವುಗಳ ಕಲಂ ನಂ:9 ಮತ್ತು 12 ರಲ್ಲಿ ಸ್ಟೇಸ್ ಫಾರೆಸ್ಟ್ ಎಂದು ನಮೂದಾಗಿರುತ್ತದೆ. ವರದಿಯೊಂದಿಗೆ ನಕ್ಷೆ ಹಾಜರುಪಡಿಸಿದ್ದು ಇದರಲ್ಲಿಯೂ ಸಹ ಸ್ಟೇಸ್ ಫಾರೆಸ್ಟ್ ಎಂದು ನಮೂದಾಗಿರುತ್ತದೆ. ಇಂಡೆಕ್ಸ್ ಆಫ್ ಲ್ಯಾಮಡ್ ಎಂಬ ದಾಖಲು ಹಾಜರುಪಡಿಸಿದ್ದು ಇದರಲ್ಲಿ ಸರ್ವೆ ನಂ: 50 ಸರ್ಕಾರ ಎಂದು ನಮೂದಾಗಿರುತ್ತದೆ.

ಅಸನಾರರು ಸಹ ಸ.ನಂ: 50 ಕ್ಷೇತ್ರ 267 ಎ., 14ಗು., ಅರಣ್ಯ ಇಲಾಖೆಗೆ ಸೇರಿದ್ದು ಅಂತ ಅಭಿಪ್ರಾಯಪಟ್ಟಿದ್ದಾರೆ. ಆದರೆ, ದೂರುದಾರರು ತಮ್ಮ ದೂರಿನೊಂದಿಗೆ ಕೆಲವು ದಾಖಲೆಗಳನ್ನು ಸಲ್ಲಿಸಿದ್ದು ಅವುಗಳಲ್ಲಿ ಫಾರಂ ನಂ: 1ರಲ್ಲಿ ಗ್ರಾಂಟ್ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ಹಾಜರುಪಡಿಸಿದ್ದು, ಮೇಲೆ ಹೇಳಿದ 7 ಜನರ ಹೆಸರಿನಲ್ಲಿ ದಿ: 25.3.1999ರಂದು ತಹಶೀಲ್ದಾರ್ ಮಧುಗಿರಿ ಇವರು ಅರ್ಜಿದಾರರಿಂದ ತಲಾ ರೂ. 460/-ಗಳನ್ನು ಪಡೆದು ಖಾತೆ ಮಾಡಲು ಆದೇಶಿಸಿದ್ದಾರೆ. ಈ ಎಲ್ಲಾ ಗ್ರಾಂಟ್ ಪ್ರಮಾಣ ಪತ್ರಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ 1998-99ನೇ ಸಾಲಿನಲ್ಲಿ ತಹಶೀಲ್ದಾರ್ ತಮ್ಮ ಆದೇಶ ಸಂ: ಎಲ್.ಎಸ್.ಡಿ. ಆರ್.ಯು.ಸಿ., ಸಿ.ಆರ್.1209/1991-92ರ ಪ್ರಕಾರ ಸಾಗುವಳಿ ಚೀಟಿ ನೀಡಿರುತ್ತಾರೆ. ಆ ಪ್ರಕಾರವೇ 1998-99ರಲ್ಲಿ ತಹಶೀಲ್ದಾರ್ ಮಧುಗಿರಿ ರವರು ಈ 7 ಜನರ ದೂರುದಾರರ ಹೆಸರಿನಲ್ಲಿ ಖಾತೆ ಮಾಡಲು ಆದೇಶಿಸಿರುತ್ತಾರೆ.

ತನಿಖಾಧಿಕಾರಿಗಳು 1968 ರಿಂದ 2015ರವರೆಗೆ ಹಾಜರು ಪಡಿಸಿದ ದಾಖಲೆಗಳಲ್ಲಿ ಸದರಿ ಜಮೀನು ಅರಣ್ಯ ಇಲಾಖೆಗೆ ಸಂಬಂಧಪಟ್ಟಿದ್ದು ಅಂತ ನಮೂದಾಗಿರುತ್ತದೆ. ಆದರೆ ದೂರುದಾರರು ಹಾಜರುಪಡಿಸಿದ ದಾಖಲೆಗಳು ಅವರ ಹೆಸರಿನಲ್ಲಿ ಅಧಿಕೃತ ಅಧಿಕಾರಿಯೇ ಲ್ಯಾಂಡ್ ಗ್ರಾಂಟ್ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ನೀಡಿದ್ದು, ಖಾತೆ ಮಾಡಲು ಸಹ ಆದೇಶಿಸಿರುತ್ತಾರೆಂದು ಕಂಡುಬರುತ್ತದೆ. ತನಿಖಾಧಿಕಾರಿಗಳು ಸಹ ತಮ್ಮ ತನಿಖಾ ವರದಿಯಲ್ಲಿ ಸದರಿ ಜಮೀನು ಸ. ನಂ: 50 ಅರಣ್ಯ ಇಲಾಖೆಗೆ ಮಾತ್ರ ಸಂಬಂಧಿಸಿದ್ದು ಅಂತ ನಿಖರವಾಗಿ ಅಭಿಪ್ರಾಯಪಟ್ಟಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ಈ ರೀತಿ ನಿಖರತೆ ಇಲ್ಲದೆ ದೂರುದಾರರನ್ನು ಒಕ್ಕಲೆಬ್ಬಿಸಲು ಅಸನಾರರು ಪ್ರಯತ್ನಿಸಿ ಕರ್ತವ್ಯ ಲೋಪವೆಸಗಿದ್ದಾರೆಂಬುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬರುತ್ತದೆ.

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ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಮತ್ತು ಅಸನೌರರು ನೀಡಿರುವ ಉತ್ತರಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿಯವರ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ/ ಸಮಂಜಸ/ ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿದೆ.

ಕಡತದಲ್ಲಿಯೂ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳಿಂದ, ಅಸನೌರರು ಸರ್ಕಾರಿ/ ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆ ಮತ್ತು ಸರ್ಕಾರಿ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡ ದುರ್ವರ್ತನೆ/ ದುರ್ನಡತೆ ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

ಅದಲ್ಲದೆ ಅಸನೌರರು ಸರ್ಕಾರಿ ನೌಕರರಾಗಿದ್ದು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಾವಳಿ, 1966ರ ನಿಯಮ 3(1)ರ ಅಡಿಯಲ್ಲಿ ದುರ್ನಡತೆ/ ದುರ್ವರ್ತನೆ ಕಂಡು ಬರುವುದರಿಂದ, ಸದರಿಯವರ ವಿರುದ್ಧ ಇಲಾಖಾ ಶಿಸ್ತು ಕ್ರಮ ಕೈಗೊಳ್ಳಲು ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯಿದೆ ಕಲಂ 12(3)ರ ಅಡಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿ, ಈಗ, ಈ ವರದಿ ಮೂಲಕ, ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗುತ್ತಿದೆ, ಹಾಗೂ ಅಸನೌರರು ದಿನಾಂಕ: 31/03/2014ರಂದು ಈಗಾಗಲೇ ನಿವೃತ್ತಿ ಹೊಂದಿರುವುದರಿಂದ, ಕೆಪಿಎಸ್‌ಆರ್ ನಿಯಮ 214(2)(ಬಿ)(i)ರ ಅಡಿ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಅನುಮತಿಯನ್ನು ನೀಡಿ ಹಾಗೂ ಅಸನೌರರ ವಿರುದ್ಧದ ಇಲಾಖಾ ವಿಚಾರಣೆ ಮಾಡಲು, ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿಯಂತ್ರಣ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಾವಳಿ 1957ರ ನಿಯಮ 14(ಎ) ರಡಿ ಈ ಸಂಸ್ಥೆಗೆ ವಹಿಸ ಬೇಕೆಂದೂ ಕೋರಿದೆ. ಆದ್ದರಿಂದ ಈ ದೋಷಾರೋಪಣೆ.

5. The copies of the same were issued to the DGO calling upon him to appear before the Enquiry Officer and to submit written statement of defence.

6. DGO appeared on 28.9.2017 before this inquiry authority in pursuance to the service of Article of charges. Plea of the DGO has been recorded and he pleaded not guilty and claimed for holding inquiry.

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7. DGO filed written statement. In the said written statement, he has contended that the complainant had encroached reserved forest area. In discharge of his duty as an officer of the state he has issued notices dtd: 4.12.2013, and 19.3.2014 exercising power under section 64 (A) of the Forest Act. Except issuing such notices, he has done nothing in furtherance of the same. Thereafter, on 29.3.2014, he retired from service on superannuation and handed over the charge to new incumbent. The complainant has given false representation to this authority. Portion of the land encroached by Smt. Venkatamma in Sy. No. 50 has been demarcated in the forest sketch prepared by the forest settlement authorities. The contention of Smt. Venkatamma is that 4 acres of land in Sy. No. 50 was granted to her by revenue authorities is nothing but concoction. The forest authorities have not granted any land in Sy. No. 50 in favour of Smt. Venkatamma. Thus, the RTC mutation are still in the name of forest. Hence, he prays to drop the charges leveled against him.

8. The disciplinary authority has examined the complainant Sri.Puttaraju S/o Hanumanthappa and Smt. Venkatamma as PW -1. Sri. G.S.Anantharamu S/o G.D.Seetharamashastry as PW-2 and scrutiny officer Sri. Mallikarjuna Kamathagi the then ARLO-2 Karnataka Lokayukta Bengaluru as PW-3. They got marked documents at **Ex.P-1 to Ex.P7.**

9. The Second Oral Statement of DGO has been recorded. Where he submitted that he has got evidence. Therefore, opportunity has been provided to him to lead evidence. In

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pursuance to the same, DGO has given evidence as DW-1 and got marked documents at Ex.D-1 to Ex.D-5.

10. Heard submission of Presenting Officer. The DGO did not file his written arguments. Perused entire records. I answer the above charge in **NEGATIVE** for the following;

### REASONS

11. The allegations in the Article of charge is that in spite of Sy. No. 50 of Madhugiri Village, Kasaba Hobli, Madhugiri Taluk having been granted to seven beneficiaries, the DGO had issued notice to evict complainant from the said land saying that it was a reserved forest. Actually Sy. No. 50 totally measures 276 acres. Out of which 228 acres is forest land. Out of remaining 48 acres, 25 acres is granted to saguvalidhars. His mother is one among the said saguvalidhars.

12. The defence of the DGO is that, Sy. No. 50 is a reserved forest land; the complainant has encroached the same. Hence, in accordance with Law, he gave a notices dtd: 4.12.2013, and 19.3.2014. There is no dereliction of duty or misconduct. He has further contended that no land in Sy. No. 50 is granted to anybody. The RTC extract shows that the entire Sy. No. 50 measuring 276.14 acres is reserved forest. Hence, the contention of the complainant that the property in question is granted to his mother is concocted.

13. There is no dispute that grant certificates are standing in the name of complainant's mother and six others and the DGO had issued notices dated: 4.12.2013, and

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19.3.2014 to the complainant to evict him from disputed land in Sy. No. 50.

**14.** PW-1 during his chief examination has stated that his family members were in possession in Sy. No. 50 of Madhugiri village, Kasaba Hobli, Madhugiri Taluk since 30-45 years. On their application to grant the said land, the then Tahasildar Madhugiri had issued saguvali chit. Total extent of the said survey number is 276 acres. Out of which, 228 acres is forest land. Out of remaining 48 acres, 25 acres was granted to saguvalidhars remaining land is in the name of Government. The DGO has harassed him unnecessarily. Hence, he has filed complaint against the DGO to Karnataka Lokayukta office. During the cross examination, he has admitted that from 1968 to 2017 in the RTC extract of Sy. No. 50, entire extent 276.14 acres is shown as state forest. These RTC extracts are marked at Ex.D-1. He also admits that the DGO has taken steps on the basis of RTC extracts.

**15.** PW-2 is the Tahasildar, in his chief examination, he has stated that in respect of the complaint of complainant, ARLO-2, Karnataka Lokayukta, Bangalore had sought report from him. So, he verified the documents and inspected the spot. In the spot, there were tamarind trees of 13-14 years old grown by forest. In the RTC extracts for the year 1968-69 to 2001 and in the computer RTC extracts, for the year 2015-16, the entire Sy. No. 50 to an extent of 276.14 acres is shown as B-kharab. Even akarbhand was showing that entire extent 276.14 in sy. No. 50 is B-kharab. Grama nakashe of 1958 was showing the entire extent in Sy. No. 50

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as state forest. Further kethuvaru and RR-6 were also showing the entire extent in Sy. No.50 as state forest. He has further stated that as per the record, during 1999 Sri.Mylaraiah, the then Tahasildar had issued saguvali chit in favour of the complainant's mother. But in respect of the said saguvali chit, a criminal case has been registered in the Badavanahalli police station. In connection to this complaint, the special Investigation team has seized resolution book, saguvali chit register, official memorandum. So, he could not enquire with regard to genuineness of saguvali chit issued in favour of mother of complainant and others. He has further stated that the Forest Department and Revenue Department should conduct joint survey to know whether the land in question belongs to forest or not. He has submitted his report as per Ex.P-7.

**16.** During the cross examination, he has stated that there is a document to show that entire extent of 276.14 acres belongs to Government. As per the Government order, only Government kharab, and the properties like sendivana can be regularized under akrama sakrama scheme. The forest lands cannot be regularized. There were no documents to show, that the mother of complainant had filed application for grant of land in sy. No. 50. Further there is no document to show that she had given application for change of khatha into her name on the basis of saguvali chit. He has further admitted that the duty is on the conservator of the forest to maintain and protect the forest land and to evict any person who encroach forest land. He has further admitted that the

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DGO has taken steps to protect the forest land and he has not committed any misconduct.

**17.** PW-3 is the judicial officer who submitted scrutiny note for submitting report under section 12(3) of Karnataka Lokayukta Act 1984. He has stated in his chief examination that on verification of the complaint, he had issued memo to Tahasildar, Madhugiri to submit report. He had submitted his report as per Ex.P-7. In Ex.P-7, the Tahasildar (PW-2) had submitted that the RTC extract from 1968-69 to 2000-2001 and MR 6/2002-03 show entire extent of 276.14 acres in Sy. No. 50 as state forest. On spot inspection, it was found that 13-14 year old tamarind trees were grown by forest department in the disputed land and a criminal case has been registered against 29 officers on the allegations that the saguvali chits were issued in favour of complainant's mother and others before Badavanahalli police station. So, he cannot say that whether disputed land is forest land or not. He had further reported that a case was registered against encroachers in Forest case No. 31/2004-05. The said case is still pending consideration. In the said case, objections is filed urging not to carry out any other work except forest activities in the disputed land. The Investigating officer had also submitted report that the joint survey was necessary to see whether the property in question was forest land or not.

**18.** He has further submitted that on his verification of the report of Investigating officer and the records, he found 25 acres which was said to be in the possession of the complainant and others is claimed by the forest department

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as it belonged to forest. The RTC extracts for the year 1968 to 2016 show that entire extent in Sy. No. 50 is forest land. Even in village map produced by Investigating officer, it is shown that entire extent of Sy. No. 50 is state forest. On verification of the grant certificates at Form No.1, on 25.3.1999, the then Tahasildar had collected Rs. 460/- each from seven members and ordered to change khatha into their name. The order of the Tahasildar is at LND/RUC/CR 1209/1991-92. So, in view of grant certificates being issued by authenticated officer, the Investigating officer did not firmly say in his report that the entire Sy. No. 50 belonged to forest department. So as the Investigating officer did not come to firm opinion that the entire Sy. No. 50 was not of forest department, he has stated that the issuance of notice by DGO to evict the complainant was misconduct and hence he prepared note for submitting report under section 12(3) of Karnataka Lokayukta Act 1984 against DGO.

**19.** During the cross examination, he admits that he has not verified the original records of grants certificates. If the property in question belongs to forest 100%, there is no misconduct by the DGO. But he says that, he cannot say that whether the property which was said to be in possession of complainant is forest land. He says that the DGO did not deny the possession of complainant and others in disputed land in his objection. But he admits that as per Ex.P-7, the report of Investigating officer, there were 13-14 years old tamarind trees in the disputed land. He specifically denied that the DGO had not committed any misconduct.

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**20.** On the other hand, DGO has given evidence and reiterated his objections. He has produced RTC extracts at Ex.D-1, plantation register at Ex.D-2, notice under 64(A) of Forest Act, 1963 at Ex.D-3, FIR at Ex.D-4 and mahazar at Ex.D-5. During the cross examination, he admits that there is a case against 29 officers in Badavanahalli police station. In notification No. 1661/60/FD /F 3895, dated: 31.8.1998 in Sy. No. 50, only 228 acres 12 guntas has been declared as reserved forest. But he says that in the year 2004-05, 276.14 acres has been declared as forest land and mutation has been changed as per MR No. 6/2002-03 on 3.3.2003.

**21.** Perused the materials on record. There is no dispute that grant certificates are standing in the names of complainant's mother and six others and the DGO had issued notices dated: 4.12.2013, and 19.3.2014 to the complainant to evict them from disputed land in Sy. No. 50.

**22.** The issuance of notice by DGO to evict the complainant itself shows that the complainant is in possession of Sy. No. 50 of Madhugiri village. According to the complainant, the then Tahasildar had issued saguvali chits to his mother and six others in respect of the land in which they were in possession in sy. no. 50. The grant certificates are part of Ex.P-4. According to said documents, the then Tahasildar has issued saguvali chits in favour of complainant's mother and others in respect of sy. no. 50. According to DGO, a criminal case has been registered against 29 officers with regard to issuance of saguvali chits during the period of Sri.Mylarappa who was the then

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Tahasildar before Badavanahalli police station. The special investigation team has seized the resolution book, saguvali chit register, official memorandum in connection to saguvali chit issued in favour of complainant's mothers and others. The Investigating officer has said that in view of non availability of these documents, he was unable to say whether saguvali chit issued in favour of complainant's mothers and others are genuine or not. But it is not the case of complainant that they have approached court of law to declare the saguvali chits are genuine. Further with regard to case of complainant that out of 276.14 acres in sy. no. 50, 228.12 acres are declared as state forest and remaining 48 acres land is revenue land, the complainant has not produced notification No. 1661/60/FD/F 3895 dated: 31.8.1998. Of course, the DGO during the cross examination at page No. 5 he admits and states as follows;

ಅರಣ್ಯ ಇಲಾಖೆ ನೋಟಿಫಿಕೇಷನ್ ಸಂ: ಜಿ 1661/60/ಎಫ್‌ಡಿ/ಎಫ್/3895, ದಿ:31/8/1998ರ ಪ್ರಕಾರ ಸರ್ವೆ ನಂ.50 ರಲ್ಲಿ 228 ಎಕರೆ 12 ಗುಂಟೆ ಮಾತ್ರ ಮೀಸಲು ಅರಣ್ಯ ಎಂದು ಘೋಷಿಸಲ್ಪಟ್ಟಿದೆ ಎಂದರೆ ಸರಿ. ಆದರೆ 2004-05 ರಲ್ಲಿ 276 ಎಕರೆ 14 ಗುಂಟೆ ಜಮೀನು ಅರಣ್ಯ ಭೂಮಿ ಎಂದು ಸರ್ಕಾರ ಘೋಷಣೆ ಮಾಡಿರುತ್ತದೆ. ಅದರಂತೆ ಎಂ.ಆರ್. ನಂ. 06/2002-03, ದಿ:3/3/2003 ರಂತೆ ಮ್ಯುಟೇಷನ್ ಸಹ ಆಗಿರುತ್ತದೆ.

**23.** This way DGO has admitted that in the notification No. 1661/60/FD/F 3895 dtd: 31.8.1998, 228.12 acres has been declared as reserved forest. Of course DGO says in the year 2004-05, to an extent of 276.14 acres has been declared as state forest. But this notification is of the year 1998, but

23.12.2011

the hand written RTC extracts are of even prior to 1998 that too from 1968 show that entire extent in Sy. No. 50 i.e., 276.14 acres are state forest. So, how in the year 1998, the notification above said bearing No. 1661/60/FD/F3895 can be issued is the question that arises for consideration. But the notification is not produced by either of the parties. Of course, even though the DGO takes a contention that on the basis of court decree dtd: 8.4.2003 in CE 2099/2002-03, mutation has been accepted for 276.14 acres in the name of forest department in MR. No. 6/2002-03, the said decree has not produced. However, what is important to decide here is whether issuance of notice by the DGO amounts to misconduct. Admittedly the DGO is Deputy Conservator of Forest and it was his duty to evict any person who encroached forest land. PW-1 further admits that DGO did his duty by issuing notice on the basis of RTC extracts. Further in view of RTC extract from 1965 and MR 6/2002-03 which showed entire extent 276.14 acres in Sy. No. 50 as forest land since 1965 and in view of criminal case filed in respect of subject saguvali chits, before Badavanahalli police station, there was no other way for DGO who was Deputy Conservator of Forest except to issue legal notices to evict the complainant. As mere issuance of notice would not affect the rights of parties, the issuance of notices to evict the complainant would not amount to harassment under the facts and circumstances of the case. Obviously the complainant had remedy to approach proper forum questioning the notices issued.

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24. Overall, evidence placed by the disciplinary authority does not establish the charge. Hence, I proceed to record the following:-

**FINDINGS**

25. The Disciplinary Authority has not proved charge leveled against DGO.

26. DGO is already retired on 31.3.2014

*Pu. 91 V*  
*23.12.2014*

(PUSHPAVATHI.V)  
Additional Registrar Enquiries-9  
Karnataka Lokayukta,  
Bengaluru.

**i) List of witnesses examined on behalf of Disciplinary Authority.**

|      |                                                                                                         |
|------|---------------------------------------------------------------------------------------------------------|
| PW.1 | Sri.Puttaraju S/o Hanumanthappa R/o Durga Road Madhugiri original                                       |
| PW-2 | Sri. G.S. Anantharamu S/o G..D.Seetharama shastry, Tahasildar, Incharge Bhoomi Cell, Bengaluru original |
| PW-3 | Sri. Mallikarjuna Kamathagi S/o Eshwarappa, the then ARLO-2 Karnataka Lokayukta Bengaluru original      |

**ii) List of Documents marked on behalf of Disciplinary Authority.**

|            |                                                                                                                |
|------------|----------------------------------------------------------------------------------------------------------------|
| Ex.P1      | Ex.P1 is the detailed complaint submitted by PW-1 to this office.                                              |
| Ex.P 2 & 3 | Ex.P-2 and 3 are the complaint in form no. 1 and 2 submitted by PW-1                                           |
| Ex.P-4     | Ex.F-4 are the documents submitted by PW-1 along with the complaint.                                           |
| Ex.P5      | Ex.P-5 is the comments dtd: 11.10.2013 submitted DGO along with one photograph and other supporting documents. |
| Ex.P6      | Ex.P-6 is the rejoinder dtd: 26.12.2013 submitted by PW-1.                                                     |
| Ex.P7      | Ex.P-7 is the investigation report dtd: 18.12.2015 and other supporting documents                              |

**iii) List of witnesses examined on behalf of DGO.**

|      |                                                                                                    |
|------|----------------------------------------------------------------------------------------------------|
| DW-1 | DGO Sri. L.Sathish Kumar, Assistant Conservator of Forests (Retd) Madhugiri Sub Division Original. |
|------|----------------------------------------------------------------------------------------------------|

iv) **List of documents marked on behalf of DGO**

|        |                                                                                                                                                                                                                                  |
|--------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| Ex.D-1 | Ex.D-1 is the record of right pertaining to sy. no. 50 Madhugiri village Kasabha Hobli, Madhugiri taluk.                                                                                                                         |
| Ex.D-2 | Ex.D-2 is the plantation register Volume No. 18 Madhugiri Range, Tumkur Division.                                                                                                                                                |
| Ex.D-3 | Ex.D-3 is the Notice dtd: 23.6.2004 issued by Officer Concerned and Assistant Conservator of Forest, Madhugiri Sub Division, Madhugiri to Smt. Venkatamma W/o Late Hanumantharayappa, Gudiroppa, Kasabha Hobli, Madhugiri Taluk. |
| Ex.D-4 | Ex.D-4 is the First information report No. 059749 dated: 23.6.2004.                                                                                                                                                              |
| Ex.D-5 | Ex.D-5 is the mahazar dtd: 23.6.2004                                                                                                                                                                                             |

*Pusgi V*  
23.12.201

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